

and instances are not rare, when hundreds and thousands of telephones remain 'dead'. 'Held-up' of telephones at Delhi and Bombay is a daily feature.

This very important matter which needs re-thinking on the question of winding up of Mahanagari Telephone Corporation is required to be discussed in the House, giving very top priority, in the next week, which may be included in the list of business.

SHRI K. N. PRADHAN (Bhopal) : I request that the following item may be included in the next week's business :—

With the introduction of new Education Policy, medical education in India also requires a drastic change so as to be in tune with the National requirement.

Curriculum of Medical Education should be uniform throughout the country with a special emphasis to train the doctors for the control of common diseases specially prevalent in endemic form in tribal areas, poor nutrition and family welfare, which is being neglected in preference to diseases which are not prevalent in India.

Medical Council must be provided with mandatory powers and all its recommendations must be implemented.

Medical teachers must be provided training at all India level and refresher courses must be introduced for eradication of common diseases and implementation of family welfare programme.

Internship (rotatory house job) should be reorganised in which medical teachers should train the medical graduates to perform vasectomy, tubectomy and vaccination programme independently.

All India examination must be conducted for proficiency in family welfare programme. A national curriculum must be introduced for such an examination.

Violation of recommendations of the Medical Council of India may be made cognizable offence.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I request that the following may be included in the next week's agenda.

That in Bhubaneswar, the capital city of Orissa in Chandka nucleus Industrial Complex, foundation for a Mill Accessories Plant of BHEL was laid in the year 1980 by Shri Charanjit Channana when he was the Minister for Industries at the Centre. 10 acres of land for this BHEL unit had been purchased by the BHEL. And also a big signboard stands displayed in the plant site since then. Personnel have also been posted. BHEL has set up many such units in different places of our country. But in Orissa, for this only unit though the foundation was laid and the land has been purchased, since 1980 till today no construction work of this factory has started and no plant or machinery have been sent there.

I urge upon the Government to take immediate measures in this direction so that the assets that have been created and the amount that has already been invested in the BHEL unit at Bhubaneswar do not go waste and the construction work starts in right earnest in the current year.

Secondly, I urge upon the Finance Minister to declare Bhubaneswar and Cuttack as B-2 class cities.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : I will pass on the suggestions of the Members of the BAC.

12.49 hrs.

ELECTION LAWS (RESERVATION OF SEATS FOR THE SCHEDULED TRIBES IN CERTAIN NORTH EASTERN STATES AND UNION TERRITORIES) AMENDMENT BILL, 1986\*

[English]

MR. DEPUTY SPEAKER : Now we will take up Item No. 17 of the agenda. Shri Bhardwaj.

\*Published in Gazette of India extraordinary, Part II, Section 2, dated 14.8.1986.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : Sir, I beg to move for leave to introduce a Bill to provide for the reservation of seats in the House of People and in the Legislative Assemblies of the States of Meghalaya and Nagaland for the Scheduled Tribes in pursuance of the amendments made in articles 330 and 332 of the Constitution by the Constitution (Fifty-first Amendment) Act, 1984 and for matters connected thereto.

PROF. G. G. SWELL (Shillong) : Sir in the first place, there are two Bills that were circulated to us. One is Bill No 81 of 1986 and the other is Bill No. 100 of 1986 on the same subject. I do not know what Bill the Minister seeks to introduce.

Now in regard to the first Bill, when it was first circulated, the number of reserved seats in the Assembly of Meghalaya was reduced from 50 to 48 and I understand similar reduction has been made in regard to Nagaland Legislative Assembly also. Soon after receiving that Bill, I drew the Prime Minister's attention by my letter...

MR. DEPUTY SPEAKER : Mr. Swell, do you want to oppose it ?

PROF. G. G. SWELL : Yes, I am opposing it. Mr. Deputy Speaker, I normally do not take the time of the House, I am always cut and dried in my language, so kindly allow me to finish. Soon after seeing that, I drew the Prime Minister's attention and said while the restoration of reservations will be received with pleasure by the people of Nagaland and Meghalaya, but the reduction would take away a lot of grace and he was good enough to write back to me by his letter of July 30 and say that the desire that there should not be any decrease in the number of reserved seats will be considered.

Now I have thought that he would come forward with a Bill and put the number of seats as they were before and there would not be any reduction, but by your second Bill, you skirted that issue and you wanted to shove on the baby into a lower constitutional body, that is the Election Commission, wherein you will keep all the doors open for all kinds of influence peddling. There

are forces behind this when you seek to reduce the number of seats from 50 to 40, all kinds of influence peddling, all kinds of things will come and all kinds of pressures would be brought on, which would defeat the purpose of this Bill.

Then Sir, one last point, I think the Bill as drafted is very ambiguous and magic. When you speak of each seat in the House of the People from Meghalaya Nagaland, and Mizoram, what do you mean by it. There are two seats from Meghalaya. Have you done away with one of the reserved seats or what ? I am not against the measure for the introduction of this Bill. It is necessary. It is desirable. But the Bill as drafted is unfortunate. I think the Minister owes it to us to explain or to take back this Bill as drafted and come with another Bill, after he has consulted the Prime Minister and he has consulted us also—Members from Meghalaya and Nagaland.

SHRI H. R. BHARDWAJ : I am not aware of what correspondence has gone on with Prof. Swell. But certainly, I will value whatever suggestions he has made.

PROF. G. G. SWELL : You would like to hear.

SHRI H. R. BHARDWAJ : No, no. Prof. Swell, I came to you when I learnt that you have some points to make on this issue. But, so far as this Bill is concerned, it is properly drafted. There is nothing in it. When it will come up for consideration before that I will get in touch with you and see your points and if there is any valid point, I will greatly value it and I will consult you and any other person in regard to these issues because I am not very sure whether the earlier Bill was discussed with somebody by Mr. Sen but speaking for myself, there was no discussion and this Bill as it is validly drafted. Let it be introduced then we will talk to you.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the reservation of seats in the House of People and in the Legislative Assemblies of the

States of Meghalaya, and Nagaland for the Scheduled Tribes in pursuance of the amendments made in articles 330 and 332 of the Constitution by the Constitution (Fifty-first Amendment) Act, 1984 and for matters connected thereto."

*The motion was adopted.*

SHRI H. R. BHARDWAJ : I introduce the Bill.

12.54 hrs.

NATIONAL SECURITY GUARD  
BILL, 1986

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GULAM NABI AZAD) : On behalf of Shri Buta Singh, I beg to move :

"That the Bill to provide for the constitution and regulation of an armed force of the Union for combating terrorist activities with a view to protecting States against internal disturbances and for matters connected therewith be taken into consideration."

SHRI D. B. PATIL (Kolaba) : I am on a point of order.

MR. DEPUTY SPEAKER : What is the point of order ?

SHRI D. B. PATIL : Rule 69(1) of the Rules of Procedure says :

"A Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law"

So far as the first part is concerned, i.e. about attention being drawn to clauses, it has been fulfilled. But about the second part,

the estimated expenditure about recurring and non-recurring expenditure involved if the Bill is passed into law, that information is not given.

Let us come to the Financial Memorandum. In the Financial Memorandum it has been stated that there is no likelihood of non-recurring expenditure being involved during next year. But about recurring expenditure it has been stated --

"The recurring expenditure on the administration of the Security Guard during 1985-86 was of the order of Rs. 3,86,08,972.00."

Nothing is said about the recurring expenditure in 1986-87. What has been said in the rule is that...

MR. DEPUTY SPEAKER : You can say these things when you speak.

SHRI D. B. PATIL : Let me complete.

SHRI INDRAJIT GUPTA : If the Financial Memorandum does not comply with the requirements...

SHRI MOOL CHAND DAGA (Pali) : It is already there in the Financial Memorandum...

SHRI INDRAJIT GUPTA : The current financial year is 1986-87. He says that the estimated expenditure for the current year is not given. Only the expenditure of the past year is given. What is likely to be the estimated expenditure during the current year ?

SHRI D. B. PATIL : I have got a precedent, and there are rulings by the Chair. I am now quoting from Shakhder's book on procedure—Third Revised Edition of 1979. At page 452 it says :

"During discussion on the motion for reference of the Essential Commodities (Second Amendment) Bill to a Select Committee, a point of order was raised that the Financial Memorandum appended to the Bill was incomplete, as it did not give an